

**GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA
STARRED QUESTION NO. : 47
(To be answered on the 28th November 2024)**

DEVELOPMENT OF HOSUR AIRPORT

***47. SHRI MATHESWARAN V S**

Will the Minister of CIVIL AVIATION

नागर विमानन मंत्री

be pleased to state:-

- (a) whether the Government has received any proposal from the State Government of Tamil Nadu for the development/upgradation of Hosur airport which is not covered under Greenfield Airports Policy, 2008 and if so, the details thereof;
- (b) the stage of expansion of Salem Airport, along with the timeline by which it is likely to be completed;
- (c) whether the Airports Authority of India, Chennai/Ministry has received any complaints regarding collection of Toll charges at Chennai International Airport from June, 2024 and till date; and
- (d) if so, the details thereof along with the action taken in this regard?

ANSWER

Minister of CIVIL AVIATION

नागर विमानन मंत्री

(Shri Kinjarapu Rammohan Naidu)

(a) to (d): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (A) TO (D) IN RESPECT OF LOK SABHA STARRED QUESTION NO. 47 FOR REPLY ON 28.11.2024 REGARDING "DEVELOPMENT OF HOSUR AIRPORT" ASKED BY SHRI MATHESWARAN V S

(a): The existing airstrip at Hosur is owned and operated by M/s Taneja Aerospace and Aviation Limited (TAAL) as a private airstrip. In the first round of bidding under Regional Connectivity Scheme (RCS) - UDAN (Ude Desh ka Aam Nagrik), Turbo Aviation Private Limited submitted a bid for the RCS route Chennai-Hosur-Chennai. However, the route was not awarded to the airline owing to the provisions of the Concession Agreement between the Ministry of Civil Aviation and Bangalore International Airport Ltd., (BIAL), which provide that no new or existing airports (except for Mysore and Hassan airports and that too for domestic purposes only) are permitted to be developed as, or improved or upgraded into, a Domestic Airport/International Airport within an aerial distance of 150 kilometres of the Bengaluru Airport before the twenty-fifth anniversary of its Opening Date which is 24th May, 2008. Thus, Hosur Airport was excluded from the UDAN document for the subsequent rounds of bidding.

(b): Salem Airport is presently suitable for daytime operation of ATR-72 type aircraft under Visual Flight Rules (VFR). For expansion of Salem Airport for operation of A-321 type of aircraft with runway length of 3200m, the Airports Authority of India (AAI) has projected a land requirement of 460 acre in three phases to the State Government of Tamil Nadu. In the first phase, 177 acres of land have been requested to enable Instrument Flight Rules (IFR) operations for ATR-72 type aircraft. As per the National Civil Aviation Policy, 2016, the responsibility for providing land for airport development, free of cost and free from all encumbrances, lies with the respective State Government. The timeline for completion of the airport projects depends upon many factors such as land acquisition, availability of mandatory clearances, financial closure etc.

(c) & (d) : Yes, a total of eleven complaints were received in the Airports Authority of India in this regard which have been duly addressed.
